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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 21/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.05.2017**

Name of the Company:

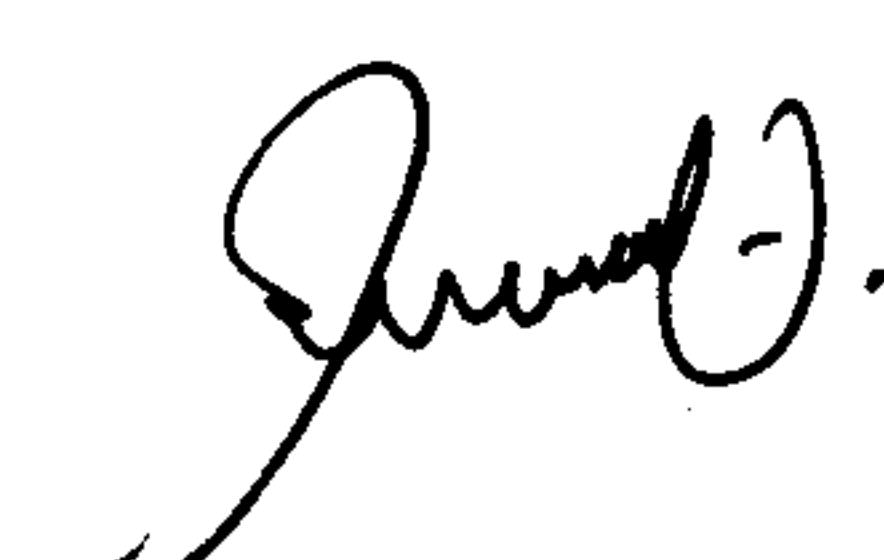
New Tech Forge & Foundry Ltd.

V/s.

State Bank of India & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAJESH BOHRA	ADVOCATE (COUNSEL)	Corporate Applicant	
2.	Siddhartha Samal & Nishita Parekh	Advocate (S.B.I)	Respondent.	 
3.	SUNIL BHAVSAR	ADVOCATE CORPORATION BASIC (RESP. 3)	RESP. NO. 3.	

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Sidharth Samal present for Financial Creditor (Respondent no 1). Learned Advocate Mr. Sunil Bhavsar present for Financial Creditor (Respondent no. 3)

Learned Advocate Mr. Sunil Bhavsar filed Vakalatnama for Respondent no. 3 (Financial Creditor).

Objections filed by Learned Counsel for Respondent no. 1 regarding the name proposed for appointment of Interim Resolution Professional (IRP). Petitioner requested time to propose some other name.

List the matter on 24.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 23rd day of May, 2017.